

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1813  
ANSWERED ON:22.08.2012  
RESERVATION POLICY  
Maadam Shri Vikrambhai Arjanbhai

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the reservation policy for scheduled castes, scheduled tribes and other backward classes is still continuing with Government order;
- (b) if so, the details thereof;
- (c) whether the Government proposed to give the present reservation policy a legal status and would present a bill in the Parliament for the same;
- (d) if so, the details thereof; and
- (e) the time by which a final decision in this regard is likely to be taken?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a) to (e): The policy of reservation to Scheduled Castes, Scheduled Tribes and Other Backward Castes in Government services is administered through executive instructions. The Supreme Court in the case of Indra Sawhney v/s. Union of India has held that these instructions have the force of law.